

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 5/9/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/846/ (IB)/2018
NAME OF THE PETITIONER(S) : VISA DRUGS PHARMACEUTICALS PVT LTD
NAME OF THE RESPONDENT(S) : TAMILNADU MEDICAL SERVICE CORPORATION LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE

REPRESENTATION BY WHOM

① DEV ESHWAAR - J
for. M/s. Shivakumar &
Senesh

Counsel for Respondent J. J. J.

ORDER

Matter is called. There is no representation on behalf of Petitioner. Counsel for Respondent present. The submissions of the Counsel for Respondent were recorded on 31.08.2018 which reveal that an amount of Rs.41,61,743/- has been paid to the Petitioner by way of RTGS on 17.08.2018. This may be the reason for the absence of the Petitioner on the last date of hearing i.e., on 31.08.2018 and even today.

It appears that the Petitioner is not interested to pursue the matter. Therefore, the Application is **dismissed in default**.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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